

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A./61/1156/2021**

This the **06<sup>th</sup>** day of **August**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Monidipa Bhattacharjee, age 54 years, W/o Sh. Krishan Singh Charak,  
R/o Village – Sikanderpur, P.O. & Tehsil Bishnah, District Jammu.

.....Applicant

By Advocate: Mr. Sudershan Sharma  
Mr. Ritesh Sharma  
Mr. Achal Sharma

**Versus**

1. Union Territory of J&K, through Principal Secretary to Govt. School Education Department, Civil Secretariat, Jammu/Srinagar, Pin Code : 180001.
2. Director, School Education Department, Jammu, Pin Code: 180001.
3. Chief Education Officer, Jammu, Pin Code: 180001.

.....Respondents

By Advocate:- Mr. Rajesh Thapa, Dy.A.G.

**ORDER [O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A):**

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to consider and decide her representation dated 15.07.2021 (Annexure A-IV) by a reasoned and speaking order, in a time bound manner.

2. Heard Mr. Sudershan Sharma, learned counsel for the applicant, Mr. Rajesh Thapa, Dy.A.G., learned counsel appearing on behalf of the respondents and perused the record.

3. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed off at the admission stage with a direction to the respondents to consider and decide the representation of the applicant dated 15.07.2021 (Annexure A-IV) in accordance with rules by passing a reasoned and speaking order within a period of seven days from today. The order so passed shall be communicated to the applicant forthwith.

4. No order as to costs.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

Anand...